

(c) if so, whether Government propose to advise/direct companies to do this by way of instruction, changes in the rules or amendment of the Companies Act; and

(d) if not, the reasons therefor?

**The Minister of Industrial Development and Company Affairs (Shri F. A. Ahmed):** (a) Yes.

(b) Representations to this effect have been received from some individuals but it is not known whether they are shareholders of any company or not.

(c) The question of amendment of the Companies Act, 1956 to prescribe that companies having diversified lines of production should show the Profit & Loss Account separately for each separate activity is under consideration of the Government in consultation with the Company Law Advisory Committee.

(d) Does not arise.

#### Allotment of Scooters

2668. **Shri Rabi Ray:**  
**Shri Madhu Limaye:**  
**Shri George Fernandes:**  
**Shri J. H. Patel:**

Will the Minister of Industrial Development and Company Affairs be pleased to refer to the reply given to Unstarred Question No. 599 on the 26th May, 1967 and state:

(a) whether it is a fact that from among those who are eligible for the allotment of scooters from Government quota, the officers of the rank of Under Secretary and above get the scooters within a year whereas the Officers below this rank are required to wait for 3 to 5 years;

(b) if so, the reasons for this discrimination; and

(c) whether Government propose to reconsider the whole policy in respect of the eligibility and allotment?

**The Minister of Industrial Development and Company Affairs (Shri F. A. Ahmed):** (a) and (b). Applications received for allotment of scooters are classified in certain categories and separate quota of scooters has been fixed for each of these categories. Officers drawing a salary of Rs. 900 and above constitute one of these categories and a small quota of scooters has been earmarked for them. Since the number of applications received from officers coming in this category is relatively small, the waiting period for getting allotment of a scooter by them from the Central Government quota is shorter than in the case of some of the other categories.

(c) No proposal to modify this procedure is under consideration at present.

#### Gem and Jewellery Export Promotion Council

2669. **Shri Rabi Ray:**  
**Shri Madhu Limaye:**  
**Shri George Fernandes:**  
**Shri J. H. Patel:**

Will the Minister of Commerce be pleased to state:

(a) whether it is a fact that the Gem and Jewellery Export Promotion Council consists mostly of officers and merchants selected by Government;

(b) whether the nominees of merchants were allowed to be selected by the various Trade Associations of the country;

(c) whether Government had consulted these Associations before nominating trade representatives on this Council; and

(d) if not, the reasons therefor?

**The Minister of Commerce (Shri Dinesh Singh):** (a) No, Sir.

(b) and (c). The Government has not nominated either any representatives of merchants or representa-